

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 211
164/252/ND/2020**

IN THE MATTER OF:

M/s. Ashiana Builders Pvt. Ltd.

...APPELLANT

Vs.

ROC

...RESPONDENT

Section

Under Section 252

**Order delivered on 23.11.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Appellant

**:Mr. Sanjay Jain and Ms. Chetna
Bisht, Advs.**

For the ROC

:Ms. Meenakshi Jyoti, Adv.

For the Income Tax Department

**:Mr. Kunal Sharma, Adv, Sr.
Standing Counsel along with Mr.
Shubhendu Bhattacharya, Adv.**

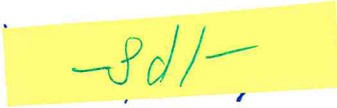
ORDER

Heard the submissions made by the counsel for the appellant and gone through the contents of the application filed for defreezing the current account in connection with meeting the urgent expenses. We direct the ICICI Bank, Nehru Place Branch, New Delhi to permit the appellants to withdraw the amount of Rs. 1.50 lakhs from the current account bearing no. 629405042378 of M/s Ashiana Builders Private Limited.

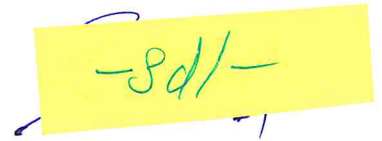


(Anjula)

Proxy counsel for Income Tax Department is present and prayed for a week days time to file reply in the matter. The time prayed for is granted. Let this matter be listed after ten days. Post the matter to 04.12.2020.



(V.K. Subburaj)
Member (T)



(P.S.N. Prasad)
Member (J)

(Anjula)